

[*Translation*]

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Speaker, Sir, I want to speak for one minute.

MR. SPEAKER: You cannot do so. He has already spoken on behalf of your party.

(*Interruptions*)

[*English*]

SHRI LOKANATH CHOUDHURY: But the government has already decided that they are not going to have elections. Therefore, the urgency of discussing it comes. This is my point. And this Adjournment Motion should be admitted. (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I appreciate the concern shown by the Leader of the Opposition with regard to Delhi elections. As far as Congress Party and the Government is concerned we are not averse to holding elections. The other day we had a meeting and in that meeting it was decided that the hon. Home Minister will have consultation and meeting with the leaders from the other side. I brought this to the notice of the Home Minister and the Home Minister is very much will in and will be very pleased to have the meeting with the leaders on the other side. I will see that the hon. Home Minister will have the meeting today itself. Therefore, I request the hon. Leader of the Opposition not to press for the censure motion, pending the discussion that we are going to have with the Home Minister today.

MR. SPEAKER: This matter was discussed in the House before and the leaders of different parties and expressed their views. The Government had responded and agreed to have a discussion with the Members from Delhi and also with other Members. The Parliamentary Affairs Minister has told us

that the discussions are going to be held today itself. This is the position as far as the facts are concerned and this is not the legal position. I would ask the Government to positively hold the discussions today. Otherwise, I will take up this matter tomorrow in the Business Advisory Committee and decide what to do. But I am not allowing the Adjournment Motion because this matter is not of recent occurrence.

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, through you I want to bring to the notice of this House and the Government, a very intriguing news item that had appeared in *The Hindustan Times* of 29.11.1991.

It says that in over 40 per cent of cases, the militant hideouts turned out to be Government accommodations. It says that flats were sublet by original allottees and the police are thinking of filing complaints to the Urban Development Ministry. It says that the abductors of Mr. Radu, the Romanian Ambassador, had used two Government houses to chalk out their plan. The Sadiq Nagar house, where Mr. Radu was kept was allotted to a government servant working in the audit service.

It also says that one. Mr. Devpal Singh, the militant killed in Connaught Place in police firing used the House which was located in Lodi Colony and that house was allotted to a Deputy secretary of Government of India.

There is another very revealing news item. It says that one. Mr. Kuldeep Singh Sandhu who had a hand in the abduction of Mr. Radu, stayed in Room. No 410, in Punjab Bhavan from October 11 to October 18 and the abduction took place on October 9.

Sir, if these are the types of things that are happening in the Capital, where militants are using the Government accommodations

to carry out their plans than how can we succeed in combating terrorism in the country? A thorough investigation has to be made into this matter to find out who are the people in the higher echelons of the government who are conniving with the militants, giving them hideouts and allowing the to stay free and being at large in the country. The leader of the House is here. I draw his pointed attention to this matter and I request him to come out with an elaborate statement in the House on this subject as it concerns the security and integrity of the country.

[*Translation*]

SHRIDIGVIJAYASINGH: Mr. Speaker, Sir, seven years back in the night of December 2 and 3, poisonous gas from Union Carbide Factory at Bhopal leaked causing deaths of more than two thousand persons and injuries to thousands of others. Though, the Supreme Court has pronounced its verdict for granting compensation to the victims, yet the amount of the compensation is yet to be decided at the district level in Bhopal and it is causing too much delay. On account of this, the deserving victims are yet to get the amount of compensation.

12.25 hrs

[Mr. DEPUTY SPEAKER *in the Chair*]

Mr. Deputy Speaker, Sir, the other point is that even after 7 years our medical experts are yet to identify that poisonous gas and suggest its actual line of treatment. Without it, the injured victims are suffering. Since their line of treatment is not specified, they undergo great sufferings.

On this occasion, I express my anguish for all who became victims of the tragedy and request the administration to request the Indian Council of Medical Research to find out the actual medical line of treatment. I would like to request the Minister of law to

take a decision for providing compensation to the victims immediately. This is a very important issue today.

[*English*]

SHRI TARIT BARAN TOPDAR: In support of what hon. Member has said, I would like to emphasize that the gas pollution is still continuing. People are dying and the actual compensation that is due to the people is not yet received by the bereaved people. That is the reason why such proposals have been coming up in the House time and again. We strongly support this proposal and expect that the Government will act immediately on this issue.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I want to draw the attention of the House to the international pressure under which the Indian Patents Act is at the moment. In answer to the Unstarred question No. 300, it had been pointed out by the Government that during the recent visit of Mrs. Carla Hills on the issue of patents no new point was raised and the two sides agreed to let the matter rest for the present. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Such an important issue is being raised and no Minister is paying attention. Will the Minister for Parliamentary Affairs listen?

SHRIMATI MALINI BHATTACHARYA: Now, Since that time, however, the Indo-US Joint Business Council completed its deliberations on November 20th and they recommended that India should sign the Paris Convention. I want to know how this recommendation is arrived at if no new point relating to patents Act had been raised at the meeting with Mrs. Carla Hills. If India signs the Paris Convention then the Indian patents Act would have to go back to the pre-1970 period and the patent then will be not on the product alone, but on the process as well.